

**SECTION XVI**

LISTED ON: 09.12.2015

COURT NO.: R-1

ITEM NO. : 86

IN THE SUPREME COURT OF INDIA

**CIVIL APPELLATE JURISDICTION**

**PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 22304-06/2015, 22947-49 and  
24845-47 of 2015**

(With prayer for interim-relief)

CHANDRA GUPTA KR. & ORS ETC.ETC. ...Petitioner(s)

Versus

STATE OF BIHAR & ORS ETC.ETC. ...Respondent(s)

**OFFICE REPORT**

The matters above-mentioned were listed before the Hon'ble Court on 26.10.2015 when he was pleased to pass the following order:-

*"Exemption from filing OT is allowed.*

*Issue notice.*

*The private respondents may be served through the state.*

*Status quo as it exists today is maintained."*

**SLP (C) NO. 22304-06/2015 and 22947-49/2015**

Accordingly show-cause notice was issued on 01.09.2015 in both the SLPs by registered AD post. Respondent Nos. 1 to 12 through registered AD post and remaining respondent Nos. 13 to 83 (private respondents) through state in SLP (C) No. 22304/2015 and respondent nos. 1 to 7 are common and respondent Nos. 8 to 43 (private respondents) served through state in SLP (C) 22305/2015. Respondent nos. 1 to 7 are common in all the SLPs and Respondent Nos. 8 to 13 are served through state in SLP (C) 22306/2015.

It is submitted that M/s. Namita Choudhry, advocate has filed vakalatnama on behalf of respondent nos. 8, 36,41-45,47-56,60 & 62-67 in SLP (C) No. 22304/2015 and SLP (C) No.22947/2015, Arun K. Sinha, advocate has filed Vakalatnama on behalf of R-12 in both the SLPs and Chandra Prakash and L.R Singh, advocates have filed Vakalatnama on behalf of respondent nos. 14-15, 17 & 20-35 and 37-40, 46 & 57 in SLP (C) No. 22304-06 of 2015. But no counter-affidavit has been filed so far.

Mr. Gopal Singh, advocate has filed vakaltanma and counter-affidavit on behalf of respondent nos.1 to 11 (all are state govt. parties) but the copy of the same is not served on other side. The counsel has not done the needful vide this registry letter dated 30.11.2015.

It is further submitted that Namita Choudhary, advocate has filed counter-affidavit on behalf of respondent No. 8 but the copy of the same is not served on other side. The counsel has not done the needful vide this registry letter dated 3.12.2015.

Neither AD card nor unserved cover containing notice has been received back from respondents nos. 13,16, 18-19, 58-59, 61 and 68-83, so far.

Service of notice is still awaited.

**SLP (C) NO. 24845-47/2015**

SECTION XVI

LISTED ON: 09.12.2015

COURT NO.: R-1

ITEM NO. : 86

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(C) NOS. 22304-22306, 22947-22949 &  
24285-24287 OF 2015

(With Prayer for Interim-Relief)

With

INTERLOCOUTORY APPLICATION No.10 in SLP (C) No.22947 of 2015

(Application for transposition filed by Ms. Pragya Bhagal)

And

INTERLOCOUTORY APPLICATION No.11-14 in SLP (C) No.22948 of 2015

(Application for transposition filed by Ms. Pragya Bhagal)

CHANDRA GUPTA KUMAR & OTHERS ETC. ETC. ...PETITIONER(S)

VERSUS

THE STATE OF BIHAR & OTHERS ETC. ETC. ...RESPONDENT(S)

OFFICE REPORT

The SLP Nos. 22304-22306 of 2015 and 22947-22949 of 2015 above-mentioned were listed before the Hon'ble Court on 14.08.2015 when the court was pleased to pass the following Order:

***"Exemption form filing OT is allowed.***

***Issue notice.***

***The private respondents may be served through the State.***

***Status quo as it exists today is maintained."***

SLP(C) No. 22304-22306 & 22947-22949 of 2015

SLP(C) No. 22304/2015

There are 83 respondents in this matter. Accordingly show cause notice returnable for 05.10.2015 was issued on 01.09.2015 to respondent nos. 1 to 12 respondents through registered AD and respondent nos 13 to 83 in SLP(c) No. 22304/2015 through standing counsel. Mr. Gopal Singh, advocate has filed vakalatnama and counter-affidavit on behalf of respondent Nos. 1 to 11. but the copy of the counter-affidavit is not served on other side. The counsel has not done the needful despite this registry letter dated 30.11.2015.

It is submitted that Ms. Namita Choudhary, Advocate has on 21.09.2015 filed vakalatnama on behalf of respondent nos. 36, 41-45, 47-56, 60, 62-67 but no counter affidavit has been filed, so far.

It is further submitted that M/s. Arun K. Sinha,Chandra

Prakash and L.R Singh, Advocates have filed vakalatnama on behalf of respondent nos. 12, 14-15, 17 & 20-35 and Respondent nos.37-40, 46 & 57 respectively. But no counter-affidavit has been filed, so far.

Service of remaining respondent Nos. 13,16,18-19,58-59, 61 and 68-83 is incomplete.

**SLP(C) No. 22305/2015**

There are 43 respondents in this matter.

It is submitted that respondent nos 1 to 7 (state govt. parties) through registered AD and respondent nos. 8 to 43 (private parties) through standing counsel. Mr. Gopal Singh, advocate has filed vakaltanam and counter-affidavit on behalf of respondent Nos. 1 to 7 in SLP (C) No.22304/15 which are common in the instant matter. Ms. Namita choudhary, advocate has filed vakalatnama on behalf of respondent No. 8. Copy of the same is not served on other side.

Service of respondent nos. 9 to 43 is incomplete.

**SLP(C) No. 22306/2015**

There are 13 respondents in this matter.

It is submitted that respondent nos 1 to 7 (state govt. parties) through registered AD and respondent nos. 8 to 13 (private parties) through standing counsel. Mr. Gopal Singh, advocate has filed vakaltanam and counter-affidavit on behalf of respondent Nos. 1 to 7 in SLP (C) No.22304/15 which are common in the instant matter.

Service on remaining respondents nos. 8 to 13 is incomplete.

**SLP(C) No. 22947-49 of 2015**

**SLP(C) No. 22947/2015**

There are 90 respondents in this matter.

Accordingly show cause notice returnable for 05.10.2015 was issued on 01.09.2015 to respondent nos. 1 to 12 respondents through registered AD and respondent nos 13 to 90 (private parties) through standing counsel. Mr. Gopal Singh, advocate has filed vakalatnama and counter-affidavit on behalf of respondent Nos. 1 to 11 in SLP (C) No.22304/15 which are common in the instant matter

M/s. Arun K.Sinha and Namita Choudhary, Advocates have filed vakalatnama on behalf of respondent nos. 12 and 36, 41-56, 60, 62-67

respectively but no counter affidavit has been filed, so far.

It is further submitted that counsel for the petitioner has on 28.09.2015 filed a letter stating therein to serve private respondents through State (copy enclosed).

It is again submitted that Ms. Pragya Bhagal, advocate has filed an application for transposition of proforma respondent No.17 as petitioner No.11 which is registered as I.A No. 10.

Service of notice on respondent nos. 13-35, 37-40, 57-59, 61 & 68 to 90 is still incomplete

**SLP(C) No. 22948/2015**

There are 53 respondents in this matter.

It is submitted that respondent nos 1 to 7 (state govt. parties) through registered AD and respondent nos. 8 to 53 (private parties) through standing counsel. Mr. Gopal Singh, advocate has filed vakaltanam and counter-affidavit on behalf of respondent Nos. 1 to 7 in SLP (C) No.22304/15 which are common in the instant matter. Ms. Namita choudhary, advocate has filed vakalatnama on behalf of respondent No. 8. Copy of the same is not served on other side.

It is again submitted that Ms. Pragya Bhagal, advocate has filed four separate application for transposition of proforma respondent nos.20, 53, 12 & 17 as Petittitoner nos. 19, 20, 17 & 18 which are resisted as I.A Nos. 11, 12, 13 & 14.

Service of notice on respondent nos. 9 to 53 is incomplete.

**SLP(C) No. 22949/2015**

There are 14 respondents in this matter.

It is submitted that respondent nos 1 to 7 (state govt. parties) through registered AD and respondent nos. 8 to 14 (private parties) through standing counsel.

It is further submitted that Mr. Gopal Singh, advocate has filed vakaltanam and counter-affidavit on behalf of respondent Nos. 1 to 7 in SLP (C) No.22304/15 which are common in the instant matter. Mr. Arun K. Sinha, Advocate has on 29.09.2015 filed vakalatnama on behalf of respondent no. 12 but no counter-affidavit has been filed, so far.

Service on respondent nos. 8 to 11 & 13-14 is incomplete.

**SLP(C) No. 24845-24847 of 2015**

The matter above-mentioned were listed before the Hon'ble Court on 04.09.2015 when the court was pleased to pass the following Order:

***"Issue notice.***

***Status quo, as it exists today, is to be maintained by the parties.***

***Tag with SLP(C) No. 22304-06/2015 and other connected matters."***

There are 226 respondents in these matters.

It is submitted that notice could not be issued as counsel for the petitioner has filed less spare copies. Mr. K. K. Jaipurkar, counsel for the petitioner has on 4.12.2015 filed an application for direction for modifying the order dated 4.9.2015 which is registered as I.A Nos. 13-15 is yet to be listed before the Hon'ble Court.

It is further submitted that Ms. Namita Choudhary, Advocate has on 21.09.2015 filed vakalatnama on behalf of respondent nos. 8, 30, 35- 39, 41-50, 54, 56-61 but no counter affidavit has been filed so far.

Service of remaining respondents is still incomplete.

The matters are listed before the Ld. Registrar's Court with this Office Report.

Dated this the 8<sup>th</sup> day of December, 2015.

**ASSISTANT REGISTRAR**

Copy to: Mr. Anurag Pandey, Advocate  
Ms. Pragya Baghel, Advocate  
Mr. K.K. Jaipurkar, Advocate  
Ms. Namita Choudhary, Advocate  
Mr. Arun K. Sinha, Advocate  
Mr. Gopal Singh, Advocate  
Mr. L.R. Singh, Advocate  
Mr. Chandra Prakash, Advoate

**ASSISTANT REGISTRAR**